

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.218/2016
RT NO.128/Chd/Hry/2017**

In the matter of:

Scheme of Reduction of Capital of:

Carrierbuilder.Com India Private Ltd.

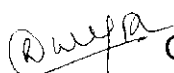
...Petitioner Company.

Application under Sections 100 to 104 of the Companies Act, 1956.

Present: Mr. Ashok Juneja, Advocate along with
Mr.R.P.S.Khurana, Practicing Company Secretary for petitioner.
Ms.Amarpreet Kaur for Official Liquidator and on behalf of
Regional Director, New Delhi, Ministry of Corporate Affairs.

Learned counsel for petitioner-company submits that the publication of the notice was not advertised in the newspapers in compliance with the order dated 02.12.2016 passed by the Hon'ble High Court where the matter was then pending. Reports of Regional Director and Registrar of Companies have already been received. Learned counsel for the petitioner-company seeks time to file counter to the objections raised in the reports. Let the same be filed by way of affidavit by the next date.

Before proceeding further in the matter with regard to the issuance of notices to the creditors, the petitioner-company is directed to file the latest list of the creditors duly certified by the Managing Director or in his absence, by two Directors, as true and correct; certificate from the auditor of the Company to the effect that the list of creditors being furnished by the Directors is correct as per the records of the Company verified by the Auditor; a certificate by the Auditor and declaration by a Director of the Company that the Company is not as on the date of filing of the application in arrears in repayment of the deposits or the interest thereon and further a certificate of the Company's Auditor to the effect that the accounting treatment proposed by the




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Company for the reduction of share capital is in conformity with the accounting standards specified in Section 133 or any other provisions of the Act.

It is further directed that copies of the list of creditors shall be kept at the Registered Office of the company and any person desirous of inspecting the same, at any time during the ordinary hours of business, inspect and take extracts from the same on payment of a sum of ₹50/- for inspection and for taking extracts on payment of a sum of ₹10/- per page to the Company.

The aforesaid certificates and documents shall be filed by the Company by way of affidavit of the Authorised Representative of the Company. The matter be listed on 19.07.2017 for the aforesaid compliances to be made at least two days before the date fixed with copy advance to the Regional Director and Registrar of Companies.


(Justice R.P. Nagrath)
Member(Judicial)

July 03, 2017
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